

THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.1448 of 1993

Dr. Gopal Ji Applicant

Vs

Union of India and others ... Respondents
-:o:-

HON'BLE MR MAHARAJDIN, MEMBER(J)
HON'BLE MISS USHA SEN , MEMBER(A)

(by Hon'ble Mr Maharajdin, Member-J)

This is the application under Section 19 of the Administrative Tribunal Act seeking the relief for regularisation of his services.

The applicant entered in the service as Assistant Divisional Medical Officer on 01-12-1992 and prior to this, he was serving the department as Assistant Medical Officer since 06-10-1980 on at-hoc basis. His services were terminated on 18-04-1989, but later on he was again engaged in the service as Assistant Divisional Medical Officer vide appointment letter (Annexure A-5) dated 01-12-1992. The applicant has accepted the fresh appointment as an Asstt. Divisional Medical Officer, but now he is claiming that his services should be regularised from 01-01-1986 in pursuance of the direction of the Supreme Court (Annexure-2). He has submitted the representation to this effect on 17-03-1993 which is lying undisposed off. In these circumstances, we direct the respondents to dispose of the representation of the applicant. The applicant is however, at liberty to supplement a detailed representation and on receiving the a giving full reasons for decision detailed representation, it should be disposed off within 2 a period of three months, with reasons.

Munshi

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The application is disposed of at admission
stage.

Usha Sen

Member-Administrative

Uma

MEMBER-Judicial

Dated: Allahabad, November 26, 1993.
(VKS PS)
